

(a) whether there has been a large scale encroachment of Government land in Delhi for the last two months and a large number of jhuggis have come up thereon;

(b) if so, the reasons thereof;

(c) whether any survey has been made in this regard;

(d) if so, the total number of Jhuggi dwellers in Delhi; and

(e) the steps taken by Government to check such encroachment on Government land?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) and (b). There is no authentic information to indicate this.

(c) and (d). Pursuant to the Government's decision to issue ration cards to jhuggi dwellers, the Delhi Administration has done enumeration of jhuggies for the purpose. According to preliminary estimates there are about 2.1 lakh jhuggies and the average size of the jhuggi house hold is 3.9.

(e) The firm policy of Government is not to permit fresh encroachments. Delhi Administration has directed public agencies to maintain strict vigil and to take preventive action. A control Room has also started functioning to facilitate prompt reporting of encroachments by public.

Promotion of Ayurvedic System

*131. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have any new specific proposals to promote and develop the ayurvedic system of medicine in the country;

(b) if so, the details thereof;

(c) whether any new ayurvedic colleges are proposed to be opened in Kerala; if so, the details thereof;

(d) which are the ayurvedic colleges now functioning in Kerala; and

(e) whether Government propose to introduce surgery in the syllabus of these colleges?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROURAY): (a) and (b). Yes, Sir. The Government have proposals for the following new schemes for promotion and development of Ayurvedic System of Medicine in the country.

1. Creation of a separate Directorate of Indian Systems of Medicine and Homeopathy under the Ministry.
2. Strengthening and development of the existing Ayurvedic colleges in order to achieve good standards of education.
3. Setting up of Regional Organisations, Institutes, Drug Testing Laboratories and Pharmacies for Indian Systems of Medicine and Homoeopathy.

(c) Opening of new colleges is the concern of the State Government. According to the information furnished by Government of Kerala, they do not have any proposal to open any new Ayurvedic college in the near future.

(d) The following four Ayurvedic colleges are now functioning in Kerala:—

1. Government Ayurvedic College, Trivandrum.

2. Government Ayurvedic College, Trippunithura, (Ernakulam).

3. Vaidyarathnam Ayurved College, Thaikkattussari, Ollur, Trichur District.

4. - Vaidyarathnam P.S. Varrier Ayurveda College, Kottakkal, Malappuram District.

(e) There is already provision for training in surgery in the syllabus prescribed by the Central Council of Indian Medicine.

[Translation]

Facilities to Textile Workers

*132. SHRISATYANARAYANJATIYA: Will the Minister of TEXTILE be pleased to state:

(a) whether Government propose to undertake a review of housing, medical treatment, education and other facilities available to textile workers in the country;

(b) if so the details thereof; and

(c) the time by which the outcome of the review and the steps contemplated thereon

would be available?

THE MINISTER OF TEXTILES AND FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): (a) No, Sir.

(b) and (c). Do not arise.

[English]

Employees Provident Fund Arrears

*133. SHRI HANNAN MOLLAH: Will the Minister of LABOUR be pleased to state:

(a) how much money is outstanding from companies to the employees provident fund;

(b) how many companies are defaulters; and

(c) what action has been taken to recover the outstanding amount?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) and (b). According to available information, a sum of Rs. 217.83 crores was due from the un-exempted and exempted establishments on account of provident fund arrears as on 31st March, 1989, as per the details below:—

	<i>No. of defaulting establishments</i>	<i>Rs. in crores</i>
Unexempted establishments	11,421	88.27
Exempted establishments	164	129.56
Total	11,585	217.83

(c) The action taken by the E.P.F. authorities was as follows:—

(i) Revenue Recovery Certificates have been issued in 6018 cases